HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE EIGHTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL)NO: 9 OF 2025

Between:

Abdul Nayeem, S/o: Abdul Sattar, Aged 57 years, Occ. Ex. Upasarpanch R/o Lingampet (VandM) Kamareddy District.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Panchayat raj and Rural Development Department, Secretariat, Hyderabad.
2. The District Collector, Kamareddy.
3. The Revenue Divisional Officer, Yellareddy, Kamareddy District.
4. The District Panchayat Officer, Kamareddy.
5. Mandal Parishad Development Officer, Lingampet, Kamareddy District.
6. Grampanchayat Lingampet, Rep. by its Panchayat Secretary Lingampet, Lingampet (VandM) Kamareddy District.
7. Mr. B. Ravindar, S/o: Venkatram Aged 65 years occ. Business r/o Lingampet (VandM) Kamareddy District.
8. Mr. B. Balakishan, S/o Pandurangam Aged 57 years occ. Business r/o Lingampet (VandM) Kamareddy District.
9. Smt. B.Prameela, W/o Ravindar Aged 58 years occ. house wife r/o Lingampet (VandM) Kamareddy District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, order or direction preferably Writ of mandamus declaring the inaction of the respondent nos. 2 to 6 in protecting the subject plots i.e. plot nos. 17,18,39 and 40 in Sy.no. 1074 situated at Lingampet (VandM) Kamareddy

District, is illegal, arbitrary and violative of principles of natural justice and consequently direct the respondent nos.2 to 6 to protect the subject plots and not to allow any construction activities in the subject land.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the respondent nos.2 to 6 not to allow any 3rd party to make any constructions in the subject plots i.e. plot nos. 17,18,39 and 40 in Sy.no.1074 situated at Lingampet (VandM) Kamareddy District, pending disposal of the Writ Petition in the interest of justice.

Counsel for the Petitioner: SRI UJWAL BABU K., REPRESENTS SRI M. V. HANUMANTHA RAO

Counsel for the Respondent Nos.1 and 4: SRI P. ASHOK KUMAR, AGP FOR PANCHAYAT RAJ RURAL DEV

Counsel for the Respondent Nos.2 and 3: GP FOR REVENUE

Counsel for the Respondent No.5: SC FOR GRAM PANCHAYATH

Counsel for the Respondent No.6: MS. B. SNEHA, REPRESENTS SRI R. CHANDRA SHEKAR REDDY, SC FOR THE TELANGANA STATE ZILLA PARISHADS

Counsel for the Respondent Nos.7 to 9:

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.9 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Ujwal Babu K., learned counsel represents Sri M.V. Hanumantha Rao, learned counsel for the petitioner; Sri P. Ashok Kumar, learned Assistant Government pleader for Panchayat Raj Department, for respondent Nos.1 and 4 and Ms. B. Sneha, learned counsel represents Sri R. Chandra Shekar Reddy, learned Standing Counsel for the Telangana State Zilla Parishads, for respondent No.6.

2. Learned counsel for the petitioner, by taking this Court to paragraph Nos.4 to 8 of the counter filed by respondent No.6, submits that in view of the specific stand taken by respondent No.6, the grievance of the petitioner does not subsist and the W.P.(PIL) may be disposed of.

3. The other side has no objection.

4. Accordingly, this W.P.(PIL) is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

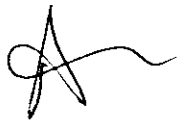
To,

1. The Principal Secretary, Panchayat raj and Rural Development Department, Secretariat, The State of Telangana, Hyderabad.
2. The District Collector, Kamareddy.
3. The Revenue Divisional Officer, Yellareddy, Kamareddy District.
4. The District Panchayat Officer, Kamareddy.
5. Mandal Parishad Development Officer, Lingampet, Kamareddy District.
6. The Panchayat Secretary Lingampet, Grampanchayat Lingampet, Lingampet (VandM) Kamareddy District.

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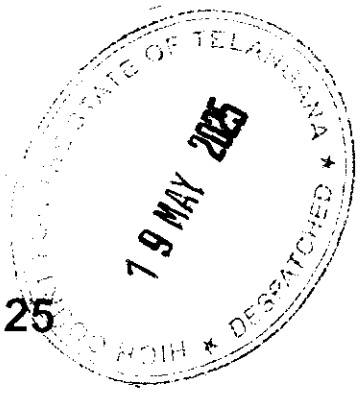
7. One CC to Sri M. V. Hanumantha Rao, Advocate [OPUC]
8. Two CCs to GP for Panchayat Raj Rural Development, High Court for the State of Telangana, at Hyderabad [OUT]
9. One CC to Sri R. Chandra Shekar Reddy, SC for Telangana Zilla Parishads[OPUC]
10. Two CC to The GP for Revenue, High Court for the State of Telangana, at Hyderabad[OUT]
11. One CC to SC for Gram Panchayath[OPUC]
12. Two CD Copies

T J
GJP



HIGH COURT

DATED:18/02/2025



ORDER

WP(PIL).No.9 of 2025

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

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25/4/2025